

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 87/TT/2017**

- Subject** : Determination of transmission tariff of 400 kV Seoni (MP)-Sarni (MP) line and 400 kV Seoni (MP) Bhilai (Chhattisgarh) line, deemed ISTS lines, for 2009- 14 tariff period for inclusion in computation of PoC charges in accordance with the 2009 Tariff Regulations and Sharing of Inter-State Transmission charges and losses) Regulations, 2010
- Date of Hearing** : 28.2.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Madhya Pradesh Power Transmission Company Ltd. (MPPTCL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL)
- Parties present** : Shri Vincent D'souza, Advocate, MPPTCL  
Shri S. R. Sharma, Advocate, MPPTCL  
Shri Shubham Arya, Advocate, MPPTCL  
Shri S.S. Raju, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Zafrul Hasan, PGCIL

**Record of Proceedings**

The learned counsel for Madhya Pradesh Power Transmission Company Ltd. (MPPTCL) submitted that the instant petition is filed in terms of the Commission's order dated 6.7.2018 in Petition No. 2/RP/2018 for determination of tariff for deemed ISTS lines owned by MPPTCL for the 2011-14 period. He submitted that all the information sought by the Commission has already been filed and requested to allow the tariff as claimed in the petition.



2. The Commission reserved the order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

